

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B. A. No. 290 of 2021

....
Nazir Hussain @ Md Najir Hossain Petitioner
Versus
The State of Jharkhand Opposite Party

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Md. Asadul Haque, Adv.
For the Opposite Party : Mr. Rajneesh Vardhan, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

03/25.03.2021

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Heard learned counsel for the petitioner and learned counsel for the State.

The petitioner is accused in connection with Pakur (Malpahari) P.S. Case No. 204 of 2018 registered under Sections 4 and 5 of the Explosive Substance Act and is pending in the Court of learned Chief Judicial Magistrate, Pakur.

It has been submitted by the learned counsel for the petitioner that the petitioner is in custody since 07.12.2020 after rejection of his anticipatory bail. Investigation is complete and the petitioner is ready to co-operate with the trial. It has been further submitted that five co-accused persons have already been granted bail and the present petitioner has been named in the present case being owner of the vehicle from which incriminating articles have been seized. On the above fact, prayer for bail has been made.

On the other hand, learned A.P.P has opposed the prayer for bail.

Considering the material available on record and the fact that other co-accused persons have already been granted bail, the petitioner is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Pakur in connection with Pakur (Malpahari) P.S. Case No. 204 of 2018 subject to the condition that the petitioner will submit self attested copy of his Aadhar Card and also give his mobile number before the learned court below which he will not change during pendency of this case without prior permission of the court.

(Rajesh Kumar, J.)